

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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OA 215/97

Date of Decision: 6.8.97

Munir Khan, Senior Khalasi, HQ Ghat-ka-Barana, Kota Division, Western Railway, Kota.

... Applicant

Versus

1. Union of India through General Manager, Western Railway, Churchgate, Bombay.
2. Divisional Railway Manager, Western Railway, Kota Jn., Kota.
3. Chief Signal Inspector (North), Western Railway, Kota Jn., Kota.

... Respondents

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR.O.P.SHARMA, ADMINISTRATIVE MEMBER

For the Applicant

... Mr.B.C.Jain

For the Respondents

...

O-R-D-E-R

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Munir Khan, has filed this application under Section 19 of the Administrative Tribunals Act, 1985, praying for quashing the order of suspension and for a direction to the respondents to reinstate the applicant on duty as Senior Khalasi with all consequential benefits.

2. We have heard the learned counsel for the applicant.
3. During the course of arguments, the learned counsel for the applicant brought to our notice a representation in regard to grant of subsistence allowance during the period of suspension, enhancement thereof and revocation of suspension. This representation is still pending consideration with respondents No.2 and 3. In the circumstances, we dispose of this application, at the stage of admission, with a direction to respondent No.2 to decide the applicant's representation, at Ann.A-1, dated 20.11.96, as per rules through a detailed speaking order within a period of three months from the date of this order. Let a copy of the OA and the annexures thereto be sent to respondent No.2 alongwith a copy of this order. If the applicant is aggrieved by any decision taken on his representation, he may file a fresh OA.

(O.P.SHARMA)

ADM.MEMBER

GK  
(GOPAL KRISHNA)  
VICE CHAIRMAN